IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508
IB-1079/PB/2020
IA/1657/2021

IN THE MATTER OF:
Dalmia Family Office Trust **....Applicant**
Vs.
Almond Infrabuild Pvt. Ltd. **.....Respondent**

SECTION
U/s 7 IBC **Order delivered on 30.01.2023**

CORAM:
SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Ajay Bhargava Adv, Ms. Wamika Trehan Adv, Ms. Raddhika Khanna Adv
For the Respondent : Mr. Krish Kalra, Mr. Raivansh Singh

ORDER

IA/1657/2021:-

Heard the submissions made by Counsels for both the parties. Counsel for Corporate Debtor has prayed for grant of time for depositing the cost imposed on the last occasion. Three days' time is granted for payment of Rs. 25,000/- to Bharat Kosh. Both Counsels have consented for arguing the matter on **16.02.2023.**

Sd/- **Sd/-**

(DR. BINOD KUMAR SINHA) **(SHRI P.S.N PRASAD)**
MEMBER (T) **MEMBER (J)**

Khushboo
30.01.2023